

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12120/2024

[Arising out of impugned final judgment and order dated 18-05-2023 in BA No. 253/2023 passed by the High Court of Delhi at New Delhi]

NARCOTICS CONTROL BUREAU

Petitioner(s)

VERSUS

KASHIF

Respondent(s)

(IA No.184888/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.184889/2024-EXEMPTION FROM FILING O.T.)

Date : 18-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Tushar Mehta, SG (arguing counsel)  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Akshay Bhandari, Adv. (arguing counsel)  
Mr. Ashish Batra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned SG, Mr. Tushar Mehta, appearing for the petitioner-NCB as also Mr. Akshay Bhandari, learned counsel appearing for the respondent.
2. Arguments concluded.
3. Judgment reserved.
4. Learned counsel for both the parties may submit their brief note of written submissions within one week from today.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)  
COURT MASTER (NSH)